

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:7379

ANSWERED ON:22.05.2012

LEVY SUGAR

Rane Dr. Nilesh Narayan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the norms fixed for levy sugar contributions from the States alongwith the actual contributions received during each of the last three years and the current year, State-wise;
- (b) the details of the mechanism in place for distribution of levy sugar; and
- (c) the per capita allocation of sugar, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a):- As per the extant policy, certain percentage of sugar produced by sugar mills is requisitioned as compulsory levy for distribution in PDS at a price fixed by the Central Government in every sugar season. The percentage of the levy sugar requisitioned from the sugar mills during the last three years and current year is as under:-

S.No. Sugar season % of Levy sugar

1. 2008-09 10%

2. 2009-10 20%

3. 2010-11 10%

4. 2011-12 10%

The levy sugar so requisitioned is allocated, from among the sugar mills, for meeting the requirements of PDS of various states/UTs by the Central Government as per fixed norms.

(b). The Food Corporation of India (FCI) is entrusted with the responsibility of lifting, transporting and supplying sugar to all North-Eastern States except Sikkim, J&K and Island Territories. Rest of the State Governments / UT Administrations either themselves or through their nominated agencies (State Civil Supplies Corporations / Cooperative Federations) lift levy sugar from the allotted sugar factories. State agencies / FCI lift levy sugar after paying the ex-factory levy sugar price plus excise duty, cess on sugar, and education surcharge cess on excise and transport it to their godowns in their respective states. The responsibility of distribution of sugar through the Public Distribution System and maintaining smooth operation of PDS in the State lies with the respective State Governments/UT Administrations.

(c) A statement showing the per capita norms state-wise is at Annexure.